Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 298 of 2015

Dated : **26th February, 2016**

Present:- **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

EMCO Energy Ltd.
(Now Known as GMR Warora Energy Ltd.) .... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant (s) : Mr. Amit Kapur
Mr. Vishrov Mukerjee &
Mr. Akshat Jain

Counsel for the Respondent (s) : Mr. Anand K.Ganesan for R-2

ORDER

The learned counsel for the appellant has filed the affidavit of service upon all the Respondents. According to the affidavit, all the respondents are served. Mr. Anand K.Ganesan, learned counsel for R-2 filed his Vakalatnama and he has been granted 3 weeks time to file counter affidavit. It has been told that R-2 is the main contesting party in this appeal. Other respondents though are served, have not put any appearance but even then, they may file counter affidavit/reply to the appeal memo within 3 weeks from today.

Rejoinder, if any, to be filed within two weeks thereafter. Post this matter for further hearing on **18th April, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

kt/jp